

30/10/00
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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
GUWAHATI

ORIGINAL APPLN. NO.	143	OF 1995
TRANSFER APPLN. NO.		OF 1995
CONT EMPT APPLN. NO.		OF 1995 (IN OA NO.)
REVIEW APPLN. NO.		OF 1995 (IN OA NO.)
MISC. PETN. NO.		OF 1995 (IN OA NO.)

S. Nilo Singh... APPLICANT(S)

-VS-

M. O. I. Tom... RESPONDENT(S)

FOR THE APPLICANT(S)

...MR. G. B. Singh Sharma
MR.
MR.
MR.

FOR THE RESPONDENTS

...MR. S. Ali, h. cas.

OFFICE NOTE	DATE	ORDER
<p>Office Note This application is in form and within time. E. F. of Rs. 50/- deposited vide IPO/BD No. 234057 Dated 28.7.95</p> <p><i>By Registrar (1)</i></p>	28.7.95	<p>Mr G. B. Singh Sharma for the applicant submits to withdraw this application without prejudice to his contentions as he proposes to file two separate applications. Prayer is allowed. The application is disposed of as withdrawn without prejudice to the right of the applicant to submit fresh applications and raise all the contentions that have been made in this application.</p> <p>Copy of the order may be furnished to the counsel for the parties.</p> <p>11.8.95 copy of order dtd. 28.7.95 issued to all concerned by Regd. Porat mala and their Journals also mala d/no. 3696 - 3700 dtd. 17.8.95.</p> <p><i>nk</i></p> <p><i>gbs</i></p> <p><i>143</i></p>
		<p>Vice-Chairman <i>60</i></p> <p>Member</p>

Administrative Tribunal
कानूनी प्रशासनिक अधिकारम्
27. III. 1995
373
Gewahati Bench
FORM का अधीन प्राप्ति कराया गया

(See Rule 4)

O.A. 143/95

Presented By: - 19

S. Bijoy Chandra Sharma

Advocate

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT, 1985.

For use in the Tribunals Office : -

DATE OF FILING:	
DATE OF RECEIPT	
BY POST	
REGISTRATION NO:	
SIGNATURE:	
MAGISTRATE.	

S. Nilo. Singh

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

* PRINCIPAL BENCH, NEW DELHI.

* ADDITIONAL BENCH AT GUWALI (STATE OF ASSAM).

BETWEEN

Shri Salem Nilo Singh, son of Late Khoidum Singh,
resident of Thanga Karang Village, P.O. and P.S.
Moirang, BISHNUPUR DISTRICT, Manipur.

... APPLICANT.

AND

1. The Union of India, represented by
Post Master General North Eastern Circle,
Shillong.
2. The Superintendent of Post Office,
Manipur, at Imphal. ... RESPONDENTS.

DETAILS OF THE APPLICATION :

1. Particulars of the Applicant:

- (i) Name of the Applicant : Salem Nilo Singh.
- (ii) Name of father : Late Salem Khoidum Singh.
- (iii) Designation and
Office in which em- (EDA), Thanga Karang Extra
ployed : Extra Departmental Agency
Departmental Branch Office.
- (iv) Office address : Thanga Karang Extra De-
partmental Branch Office,
Thanga, Manipur.

Contd. 3/-

S. Nilo Singh

(v) Address for service

of notice : Thanga Village, P.O. and
P.S. Moirang, Bishnupur
District, Manipur.

3. Particulars of the order against which application is made :

(i) Letter No. : - AI/PF/Thanga Karang.

(ii) Date : - 4-8-1994.

(iii) Passed/issued by:- Superintendent of Post
Offices, Manipur.

(iv) Subject in brief: -

(a) A prayer for quashing the
order in ANNEXURE-A/5.

(b) A prayer for a direction to
the Respondent to release the
pay and allowances held-up
from the month of December, 1993
till date.

(c) A prayer for a direction to the
Respondents to retain the ser-
vice of the applicant.

AND

(d) A further prayer for an interim
order of stay of the order in
ANNEXURE-A/5 till the disposal
of the case.

Contd.... 4/-

S. Nilo Singh

4. Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation :

The Applicant further declares that the application is within the Limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

6. Facts of the case :

(i) That, the applicant was appointed as an Extra Departmental Agency with effect from the forenoon of 1-11-1973 on a monthly allowance and usual adhoc increase vide Order No.H 106(F) dated 13-12-1973, and was posted at Thanga Karang, Extra Departmental Branch Office, within Moirang Sub-Post Office.

A true copy of the said order of appointment dated 13-12-1973 is enclosed hereto and marked as ANNEXURE-A/1.

(ii) That, since the time of said appointment, the applicant has been working sincerely and obediently till date without any stigma. In the meantime his monthly allowance has been increased upto around Rs.600/- (Rupees six hundred) per month.

Contd... 5/-

S. Nilo Singh

- 5 -

(iii) That, sometime in the month of September, 1993 the Inspector of Post Office, Churachandpur Sub-Division, Manipur charged the applicant along with another Extra Departmental Delivery Agency (EDDA) to the fact that some Mail Bags were not received by the Sub-Post Office, Moirang from the applicant's Branch Office vide Letter No. A-1/FO/TRR/CCP/93 dated 7-9-1993.

A true copy of the said letter dated 7-9-1993 is enclosed hereto and marked as ANNEXURE-A/2.

In connection with the Letter (ANNEXURE-A/2) the Applicant submitted his reply dated 15-9-1993 stating that Mail Account Exchange Daily Service (despatch and delivery) between applicant's Branch Office and sub-post Office Moirang was the duty of EDDA and therefore, the applicant was not responsible for the same. The reply dt. 15.9.93 is enclosed as Annexure A/3.

(iv) That, on receipt of the applicant's reply (ANNEXURE-A/3), the Inspector of Post Office, Churachandpur Sub-Division

Contd... 6/-

S. Vilu. Singh

Sub-Division conveyed a Letter to the Sub Post Master, Moirang Sub-Post Office to the effect that the matter had been settled and therefore, pay and allowance of the Applicant might be released vide Letter No. A-1/ED/IRR/CCP/93 dated CCP 7-10-1993.

A true copy of the Letter dated 7-10-1993 is enclosed hereto and marked as ANNEXURE-A/4.

(v) That, surprisingly enough, since December 1993, the pay and allowance of the applicant have been held-up without assigning any reason thereof. On enquiry also nothing was disclosed to him while his services were still utilised. Only on 4-8-1994 the Respondent No. 2 issued a letter addressed to the applicant directing him to hand over charge to one Shri O. Rajen Singh who has been appointed as ED/BPM of Thanga Karang EDBO vide Letter No. A-1/BF/Thanga Karang dated 4-8-1994.

A true copy of the letter dated 4-8-1994 is enclosed hereto and marked as ANNEXURE-A/5.

(vi) That, no one claiming himself to be Shri O. Rajen Singh came to take over the charge and as such the applicant is still working as EDA of Thanga Karang till date.

Contd....7/-

S. Nilo. Singh

(vii) That, the applicant filed an application by way of appeal on ³⁰ 8-8-1994 demanding his pay and allowances since December, 1993 but the respondent No. ¹³ paid no heed to the demand nor has he given any reason thereof.

A true copy of the application dated ³⁰ 1-8-1993 is enclosed hereto and marked as ANNEXURE-4/6.

(viii) That, the applicant submits that the appointment of the said Shri O. Rajendra Singh in place of the applicant while the post of the applicant being placed hung in the balance amounts to his removal and therefore such whimsical acts coupled with direction of handing over charge in ANNEXURE-4/5 is violative of the Article 14, 16 and 311 of the Constitution since others who are equally situated have been allowed to continue.

(ix) That, non-payment of the pay and allowances from the month of December, 1993 without assigning any reason thereof and the direction in ANNEXURE-4/5 with threat to resorting to police help suffers from the vice of violation of the natural justice and therefore the same is liable to be quashed in limine.

(x) That, the applicant submits that the appointment of the said Shri O. Rajendra Singh in place of the applicant while in post of the latter being placed leaving in the balance

Contd... 8/-

balance amounts to removal of the applicant and therefore, such whimsical acts coupled with direction of handing over charge in ANNEXURE-A/5 is violative of Articles 14, 16 and 311 of the Constitution.

7. Reliefs sought :

The humble applicant prays that Your Lordships be pleased to issue -

- (I) A writ in the nature of certiorari for quashing the order in ANNEXURE-A/5.
- (II) A writ in the nature of Mandamus directing the respondents to release the pay and allowances of the applicant held-up from the month of December, 1993 till date.
- (III) A writ in the nature of prohibition restraining the Respondents from any act of removal or termination of the service of the applicant.

8. Interim order :

It is prayed that the order in ANNEXURE-A/5 be stayed till the disposal of the case.

9. Details of the remedies exhausted:

A representation by way of appeal dated 30-8-1994 was made to the respondent No.1 but to no effect.

A true copy of the representation dated
Contd. ..9/-

S. Nilo. Singh

dated 30-8-1994 is enclosed hereto and
marked as ANNEXURE-A/6.

10. Matter not pending with any other Court.

The applicant further declares that the
matter regarding which this application
has been made is not pending before any
Court of law or any other Bench of the
Tribunal.

11. Particulars of Postal order in respect of the
application fee.

1. Number of Indian postalorder. 8 09 334057
2. Name of the Issuing Post Office: Imphal Post
Office.
3. Date of issue of postal order: 15.9.1995
4. Post Office at which payable: Guwahati.

12. Details of Index:

An index in duplicate containing the
documents to be relied upon is enclosed.

13. List of Enclosures:

1. A true copy of the Order No.H 106(F)
dated 13-1-24973 appointing the applicant
to the Post of ED at Thanga Barang,
Extra Departmental Branch Office
ANNEXURE-A/1.
2. A true copy of the Letter No. 41/FD/TRR/
CCP/93 dated 7-9-1993 issued by the
Inspector of Post Office, Churachandpur
ANNEXURE-A/2.
3. A true copy of the application/reply
dated 15-9-1993 by the applicant,
ANNEXURE-A/3.

Contd...10/-

S. Nilo. Singh

12

- 10 -

4. A true copy of Letter No. 41/ED/IRR/CCP/

93 dated 7-10-1993 of the Inspector of
Post Offices, Churachandpur Sub-Division,

ANNEKURE-4/4.

5. A true copy of Letter No. 41/FF dated

4-8-1994 of the Superintendent of Post
Office, Manipur, ANNEKURE-4/5.

6. A true copy of the application dated

8-8-1993 submitted by the applicant to

the Superintendent of Post Office, Manipur.

ANNEKURE-4/6.

S. Nilo Singh

Signature of the Applicant.

VERIFICATION :-

I, Salem Nilo Singh, son of Late S. Khoidum
Singh of Thenga Karang Village, P.O. and P.S. Moirang,
Bishnupur District, Manipur do hereby verify that the
contents from paragraphs 1 to 13 of the petition are
true to my personal knowledge and belief and I have
not suppressed any material facts.

Dated, Guwahati,
The 27/5/1995.

S. Nilo Singh

Signature of the Applicant.

To,

The Registrar,
Central Administrative Tribunal,
Additional Bench at Guwahati.

S. Nilo Singh

INDEX :

Sl.No.	Particulars of documents	Page	Remarks :
1.	Copy of the appointment order No. H 106(F) dated 13-12-1973 of the Supdt. of Post Offices, Manipur & Nagaland Divn. of Shri S. Nilo Singh.	12. 5	ANNEXURE-A/1.
2.	Copy of Letter No. A-I/ED/IRR/CCP/93 dated 7-9-93 of Inspector of Post Offices, Churachandpur Sub-Division.	13-14. 5	ANNEXURE-A/2.
3.	Application dated 15-9-93 submitted by S. Nilo Singh to Inspector of Post Offices, Churachandpur Sub-Divn.	15. 5	ANNEXURE-A/3.
4.	A true copy of Letter No. A-I/ED/IRR/CCP/93 dt. 7-10-93 of the Inspector of Post Offices, Churachandpur Sub-Division.	16. 5	ANNEXURE-A/4.
5.	True copy of Letter No. A/I/FF/Thanga Keng 4-8-94 of the Supdt of Post Offices, Manipur.	17-18. 5	ANNEXURE-A/5.
6.	True copy of last representation submitted by way of appeal to the Post Master General, North Eastern Circle, Shillong by the applicant.	19-20. 5	ANNEXURE-A/6.

Place : Guwahati.

Dated

27/7/1995

By:

S. Nilo Singh

S. Nilo Singh
Signature of the applicant.

ADVOGATE:

S. Nilo Singh

ANNEXURE-A/1.

(TRUE COPY)

OFFICE OF THE SUPDT. OF POST OFFICES : MANIPUR
NAGALAND DIVISION, IMPHAL.

Memo No.H 106(F) Dated at Imphal, the 13-12-1973

Singh of Shri Salam Nilo Singh, S/o Salam Khoidum
Singh of Thanga Karang has been appointed pro-
visionally to act as an E.D.A. Thanga Karang EDBO
in account with Mokraeng S.O. under Imphal/Kohima
H.O. w.e.f. effect from the forenoon of 1-XI-73 ~~and~~
~~and~~ on a monthly allowance of Rs. 25/- plus usual
ad hoc increase.

Sd/- ()

Supdt. of Post Offices, Manipur Nagaland
Divn. Imphal.

Copy forwarded to :-

1) The Post Master, Imphal/Kohima. He will
please intimate early whether the security bond of
the EDA has since been received.

2) The Inspector of Post Offices, I.P.West
Sub-Div.

3) The Sub-Postmaster, Moirang.

4) The EDA Thanga Karang

5) P/F. of RD4 Thanga Karang.

Sd/- Illegible.

Supdt. of Post Offices, Manipur Nagaland
Divn., Imphal.

After
Below
orwards

(TRUE COPY)

ANNEXURE-A/26

DEPARTMENT OF POSTS
OFFICE OF THE SUB-DIVISIONAL INSPECTOR OF POSTS OFFICES
CHURACHANDPUR SUB DIVISION: CHURACHANDPUR.

To,

1. The Branch Postmaster

Thanga Karang B.O.

2. The EDD (C) EDMC

Thanga Karang B.O.

No. 4-1/ED/TRR/CCP/93 Dated at CCP the 7th September '93.

Sub :- Irregular functioning of Thanga Karang
EDBO

The Sub Postmaster Moirang Sub Post Office reported vide his Savingram dated 16-6-93 and 17-8-93 that due B.O.bags 7-5-93 to 11-6-93 and again from 26-6-93 to 17-8-93 were not received from your office and at the same time due B.O.bags could not be despatched from Moirang S.O. It is a very serious matter to ignore the daily mail service without any information.

It is therefore the undersigned in the interest of the service has proposed to initiate disciplinary against both of you for your such carelessness and negligence to your duty and also explain why you should not be put off duty immediate. Your explanation should reach the undersigned within 15 days from the date of receipt of this letter.

Sd/- U.Basumatary
Inspector of Post Offices, Churachandpur
Sub-Division Churachandpur-795128.

Aftered
Raj
Sub-Divisional

Copy to :-

1. The Sub Postmaster Moirang Sub Post Office for information with reference to his Sagigram cited above. He will hold up the Pay allowances of both BPM and EDD (C) EDMC Thanga Karang until further direction from the undersigned.
2. The Director Postal Services Manipur Division Imphal for information and necessary action.

Sd/-

(U.Besumtry)

Inspector of Post Offices Churachandpur

Sub-Division, Churachandpur - 795128.

Aluried
Qch
Admcol

ANNEXURE-A/3.

To,

The Inspector of Post Offices,

Churachandpur Sub-Division,

Churachandpur.

Sub:- Irregular function of Thanga-Kerang

E.D.B.O.

Sir,

With reference to your Letter No. A/EDRR/
CCP/93 dated 7th September, 1993, I have the honour
to state that as regards the charge the Sub-Post
Master, Moirang Sub-Post Office had not received due
B.O.bags 7-5-93 to 11-6-93 to me against from 26-6-93
to 1 7-8-93.

I beg to submit as follows that I am daily
working in my duty and regularly functioning the B.O.
during the above dates on the account Book Work and I
have already reported to SPM/Moirang and Inspector of
C.C.pur for information in time.

That, Mail Account Exchange daily service
is the duty of EDDA cum-EDMC but he did not attend
to my office and he never performed his duties during
the period.

According I submit that their is no ground
for taking any disciplinary action against me.

It is, therefore, requested for your kind
necessary action and I shall ever be grateful to you.

Yours faithfully,

Dt/Thanga
the 15-9-94.

Sd/- S.Nikla Singh
B.P.M.Kerang(Thanga)

Attested

Rily

Attest

ANNEXURE-A/4.

(TRUE COPY)

DEPARTMENT OF POSTS

OFFICE OF THE SUB-DIVISIONAL INSPECTOR OF POST OFFICE
CHURACHANDPUR SUB-DIVISION :
CHURACHANDPUR.

To

The Sub-Post Master,

Moirang Sub-Post Office, Moirang.

No. 4-I/ED/IRR/CCP/93 dated at CCP the 7-1-0-93
Sub:- Release of pay and allowance in respect
of ED4 and EDD (C) EDMC Thanga, Karang
EDBO.

Please refer to this office letter of even
dated 7-8-93 where in it was instructed to hold up
the pay and allowances of above ED staffs due to their
irregular functioning of the office works. Now the
case was inquired by me and the case has been settled
amicably on mutual understanding among them.

It is, therefore, the pay and allowances so
held up may please be released and arranged to pay to
both the ED staff at an early date.

Sd/- (U.BASUMATARY)

Inspector of Post Offices Churachandpur
Sub-Division, Churachandpur-
795 128.

Copy to :-

The ED4 and EDD (C) EDMC Thanga-Karang

Sd/- (U.Basumatary)

Inspector of Post Offices Churachandpur
Sub-Division Churachandpur- 795 128.

Attested
R.S.
Attest

DEPARTMENT OF POSTS, INDIA.
OFFICE OF THE DIRECTOR POSTAL SERVICES :MANIHIR:IMPHAL:
795 001.

No. 1/1/PF/Thanga Karang. Dated at Imphal, the 04.08.94.

To

Shri S. Nilo Singh,
Ex-ED/BPM, Thanga Karang B.O.
via - Moirang S.O.

Sub: - Handing over of office articles and records
to new selected ED/BPM, Thanga Karang B.O.

It has been reported by the Sub-Divisional
Inspector Churachandpur that you have refused to hand
over the charge of ED/BPM to Shri O. Rajendra Singh who
has been provisionally appointed as ED/BPM of Thanga
Karang EDBO.

In this connection, please note that the
functioning of Thanga Karang EDBO had already suffered
a lot due to your shimsical act and nonperformance of
duty by you. The Post Office is a public concerned office
and its deterioration in your hands cannot be allowed.

Hence, you are requested to hand over the charge
of the office in the larger interest of the General
public as well as the post office.

In case, your immediate co-operation is not
received very painfully this department will have
to take the help of police which may un-necessary
create un-healthy atmosphere.

P.T.O.

Almud
Feb
Bohra

- 18 -

Your immediate action in the matter is thus requested.

Yours faithfully,

Sd/- S.P.Singh.

Supdt.of Post Offices,Manipur,
Imphal- 795001.

Copy to :-

The Sub-Divisional Inspector of PDS,
Churachandpur for information and further action.

Sd/- S.P.Singh

Supdt.of Post Offices,
Manipur,Imphal- 795 001.

— — —

*Mr. B.
S. P. S. Singh
D. S. I. P. D.*

- 19 -
(TRUE COPY)

ANNEXURE-A/6.

IMPHAL,
AUGUST 30, 1994.

To,

The Post Master General,
North Eastern Circle,
Shillong.

Ref:- Letter No. AI/FF/Thanga Karang Dated
4-8-1994.

IN THE MATTER OF

A representation by way of appeal
against the order under the above
reference.

Sir,

I have the honour to prefer this re-
presentation by way of appeal against the illegal
directive and whimsical acts of the Superintendent
of Post Offices, Manipur meted out to me.

That since I was appointed as an E.D.O. on
1-11-1973, I have been working sincerely and obe-
diently at Thanga Karang Extra Departmental Branch
Office.

That sometime in the month of September,
1993 the Inspector of Post Offices, Churachandpur
Sub-Mail Bags were not received from my Branch
Office by the Sub Post Office, Moirang and demanded
an explanation to that effect. In connection with
the charge I submitted my reply dated 15-9-1993 stating
that Mail Account Exchange Service (despatch and
delivery) between my Branch Office and Sub-Post
Office Moirang was the duty of E.D.O. and therefore,
I was not responsible for the same.

That the said Inspector being satisfied with
my reply made a directive to the Sub-Post Master,
Moirang for release of my pay and allowances which
Contd....

Attested

By

Amelia

-20-

which were held-up for sometime in connection with the said confusion and misunderstanding vide Letter No. 4/ED/IRR/CCP/93 dated at Churachandpur on 7-10-1993.

A true copy of the said letter is enclosed herewith and marked as ANNEXURE-A/1.

That since December, 1993, my pay and allowances have been being held up without assigning any reason therefor. On enquiry also nothing was disclosed to me while my services were still utilised. Only on 4-8-1994, the Superintendent of Post Offices, Manipur issued a letter No. 41/FF/Thanga Karang, Dated 04-08-1994 to me directing me to hand over the charge of ED/BHM to Shri O. Rajendro Singh who was provisionally been appointed as ED/BPM.

A true copy of the said letter is enclosed as marked as ANNEXURE-A/2.

That no one claiming himself to be that O. Rajendro Singh came to take over the charge nor has the matter been pursued further. Accordingly, I the petitioner continued to work and is still working till date. In the meantime I also filed an application demanding payment of pay and allowances since December, 1993.

That the Superintendent of Post Offices has also threatened me to resort to taking police helps in the event of my refusal to hand over the charge to the said O. Rajendro Singh.

That if such whimsical acts culminating to forcible seizure of my office under coercion is not rectified/cancelled by quashing the aforesaid orders particularly in ANNEXURE-A/2, it will amount to infraction of natural justice of the Constitution of India. Hence this representation.

F.T.O.

Attested

R.D.

Attested

- 27 -

It is, therefore, humbly prayed that Your
respected self would be pleased, in the use of good
offices, to look into, examine this humble representa-
tion and to pass on a benign perusal and sympathetic
consideration whereof, ~~xxxxxxxxxxxxxx~~ ~~xxxxxxxxxxxxxx~~ ~~xxxxxxxxxxxxxx~~
~~xxxxxxxxxxxxxx~~ ~~xxxxxxxxxxxxxx~~ ~~xxxxxxxxxxxxxx~~ ~~xxxxxxxxxxxxxx~~
xxxxxxxxxxxxxx on the basis of records connected therewith
by being sent for, such orders as deemed fit for qua-
shing the Letter in ANNEXURE- 1/2 directing the Supdt.
of Post Offices to release the pay and allowance with
effect from December, 1993 till date and for directing
the Supdt. of Post Offices to retain me in service for
the ends of justice.

For this act of kindness, I shall, as in
duty bound, ever pray.

Yours faithfully,

Sd/- S. Nilo Singh, S/o Late Khoidum Singh, resident of Thenga Karang Village, P.O. and F.S. Moirang, Bishnupur District, Manipur. (B.F.M., Thenga Karang).

Directed
by
— Adrienne
Adriacol

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI - 5

O.A.143/95

Sri Salam Nilo Singh ... Applicant

-VS-

Union of India & Ann. ... Respondents

P R E S E N T

THE HON'BLE SHRI G. L. SANGLYINE, MEMBER (ADMN)

For the Applicant ... Mr. G.B. Sharma.

For the Respondents ... Mr. S. Ali, Sr.C.G.S.C.

Sd/- MEMBER (ADMN)

Memo No. :

Date :

Copy for information & necessary action to :

- (1) Shri Salam Nilo Singh, S/O. Late Khoidum Singh, resident of Thanga Karang Village, P.O. & P.S. Moirang, Bishnupur District, Manipur.
- (2) The Post Master General, North Eastern Circle, Shillong.
- (3) The Superintendent of Post Office, Manipur, Imphal.
- (4) Mr. G. Bijoychandra Sharma, Advocate, High Court Bar Association at Imphal.
- (5) Mr. S. Ali, Sr.C.G.S.C., C.A.T., Guwahati Bench, Guwahati.

SECTION OFFICER (J)